

**PUNJAB VIDHAN SABHA**

**BILL NO.5-PLA-2020**

**THE PUNJAB PRIVATE HEALTH SCIENCES EDUCATIONAL  
INSTITUTIONS (REGULATION OF ADMISSION, FIXATION OF  
FEE AND MAKING OF RESERVATION) AMENDMENT  
BILL, 2020**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Act, 2006.

BE it enacted by the Legislature of the State of Punjab in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Amendment Act, 2020. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Act, 2006 (hereinafter referred to as the principal Act), in section 2,- Amendment of section 2 of Punjab Act 6 of 2006

(i) after clause (d), the following clause shall be inserted, namely:-

"(dd) "health sciences" means an education leading to impart Bachelor of Medicine and Bachelor of Surgery (MBBS), Bachelor of Dental Surgery (BDS), Bachelor of Ayurvedic Medicine and Surgery (BAMS), Bachelor of Homeopathic Medicine and Surgery (BHMS) and/or their Post Graduate(s) and such other level of course(s) pertaining to health and medical education, as may be notified by the State Government from time to time;" and

(ii) for clause (i), the following clause shall be substituted, namely:-

(i) "private health sciences educational institution" means an institution, not established and administered by the Central or State Government and it includes an institution, by whatever name called, including any University, Deemed University or college, whether aided or unaided, non-minority and whether governed or administered or managed or run by an individual or individuals or Trust or any other private entity, agency or organization, which institution conducts or carries on the activity of imparting education to students leading to a degree or diploma in any course or courses in the field of Health Sciences;"

Amendment of  
section 3 of  
Punjab Act 6 of  
2006

3. In the principal Act, in section 3, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Notwithstanding anything contained in any other law, enacted by the legislature of the State of Punjab, for the time being in force, the State Government shall regulate the admission, fix fee and make reservation for different categories in admissions to private health sciences educational institutions."

Substitution of  
section 6 of  
Punjab Act 6 of  
2006

4. In the principal Act, for section 6, the following section shall be substituted, namely:-

"6. "Notwithstanding anything contained in any other law enacted by the legislature of the State of Punjab, for the time being in force, All private health sciences educational institutions shall reserve seats for admission in open merit category and management category, for advancement of socially and educationally backward classes of citizens or for the Scheduled Castes or Scheduled Tribes to such extent as may be notified by the State Government in the Official Gazette from time to time:

Reservation of seats  
Provided that such reservation shall not apply to the minority category seats in minority private health sciences educational institutions."

Amendment of  
section 7 of  
Punjab Act 6 of  
2006

5. In the principal Act, for section 7, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Notwithstanding anything contained in any other law, enacted by the

legislature of the State of Punjab, for the time being in force, the State Government shall determine or cause to be determined the fee to be charged by the private health sciences educational institutions having regard to the minimum norms of infrastructure and facilities as laid down by the concerned Council.”.

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CHANDIGARH:  
THE 18<sup>TH</sup> MARCH, 2020

SHASHI LAKHANPAL MISHRA,  
SECRETARY.